CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH ERNAKULAM

DATE OF DECISION

12th MARCH, 1990

PRESENT

Hon ble shri S.P.Mukerji, Vice Chairman Hon'ble shri N. Dharmadan, Judicial Member

ORIGINAL APPLICATION No. 305/89

- A. Augustin.
- 2. A.Simon.
- 3. I.Xavier
- 4. Leon Periera.
- 5. S.Balakrishnan
- M.Mohammed Ushmankhan 6.
- 7. V. Ramaswamy
- C.Karunakaran. .8
- 9. V.Radhakrishnan
- 10. Daniel Kiribakaran.
- 11. V.Murugan. 12. A.Abraham
- 13. C.Rajendran
- 14. C.Nazir
- 15. N.Padmanabhan Pillai
- 16. S.Gopalakrishnan
- 17. M. Kandappan.
- 18. S.Ajayakumar 19. K.Chellappan Nair 20. N.Duraisamy
- 21. A.Manian
- 22. P.Ramachandran
- 23. U.Balakrishnan
- 24. P. Venugopalan
- 25. C.Balakrishnan
- 26. M.K.Velu 27. P.Raghavan
- 28. C.Pandarinathan.

Applicants

Versus

Govt.

- Union_of India represented by the General Manager, Southern Railway, Madras.
- The Divisional Railway Manager (Personnel), Southern Railway DRM's Office, Trivandrum-14.
- The Divisional Railway Manager 3. (Personnel) Southern Railway DRMS Office, Palghat.
- The Senior Divisional Electrical Engineer, Southern Railway, DRM's Office, Palghat.
- The Senior Divisional Electrical Engineer, Southern Railway, Trivandrum_14.

Respondents

Counsel for the applicants ...Mr.P.K.Madhusoodhanan
Counsel for the respondents ... Mrs.Sumati Dandapani
Rly.Counsel

(Hon'ble Shri S.P.Mukerji, Vice Chairman)

In this application dated 2nd May, 1989 filed under Section 19 of the Administrative Tribunals Act the 28 employees of the Southern Railway have prayed that a direction should be issued to the respondents to disburse them the Overtime Allowance for the period they worked in the Kerala Express, Jayanti Janata Express, Ahmedabad Express, Guwahati Express etc.

2. We have heard the arguments of the learned counsel for both the parties and gone through the documents carefully. This case is identical with Transferred Application No.K.455/87 which was disposed of by the Madras Bench of the Tribunal by the judgment dated 10.2.88 calling upon the respondents to dispose of the zz of the applicants therein ~ claims on the basis of their representation. This was done on the ground that the reply filed on behalf of to the effect a the respondents therein that on receipt of the representation on behalf of the applicants, arrangements will be made to pay the Overtime Allowance if any. Accordingly we dispose of this application also with the direction to the respondents to consider the claims of the applicants for Overtime Allowance which have already been submitted

by the applicants and on the basis of further representations which the applicants are directed to be made within a period of two weeks from the date of communication of this order. The applicants are directed to submit along with their representation such documents as are available with them to substantiate their claim of Overtime Allowance. The Respondents are directed to dispose of the representations and the pending claims of the applicants within a period of three months from the date of receipt of the representations. Such documents as are available with the respondents pertaining to the applicants are also to be taken into account by the respondents available their disposal of their representations.

3. With the above directions, the application is closed.

(N.Dharmadan) Judicial Member

(S.P.Mukerji) Vice Chairman

12-03-1990

Ksn.